

Cr1.A.No. 1225 OF 2001

ITEM No.4

Court No. 3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP No. 14259/2001 in
Criminal Appeal No. 1225/2001

SUBRAMANI & ORS.

Appellant (s)

VERSUS

STATE OF TAMIL NADU

Respondent (s)

(For bail and office report)

Date : 21/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE R.P. SETHI

For Appellant (s) Mr. K.V. Viswanathan, Adv.
Mr. K.V. Venkataraman, Adv.
Mr. Kunwar A.M.Singh, Adv.

For Respondent (s) Mrs.Revathy Raghavan, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

The prayer for bail was rejected on 29.11.2001 and there is no change of circumstances for renewal thereof. The prayer for bail accordingly stands rejected

.SP1

(J.S. Rawat)
Court Master

(V.P. Tyagi)
Court Master